

Anomalies under New Pension Liberalisation Rules

8174. SHRI R. P. DAS: Will the Minister of DEFENCE be pleased to state:

(a) whether Government are aware of the serious anomalies under the new Pension Liberalisation Rules which give more pension to an Army Major recently retired as compared to a Major General retired under the previous Rules; and

(b) if so, whether Government propose to look into the matter again?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): (a) The Government decided to merge a portion of dearness allowance with pay in respect of those who retired on or after 30-9-77 and also to introduce a liberalised formula for assessment of pension in respect of those retiring on or after 31-3-79. Consequently, the rates of pension of service officers were revised. The analogy cited is, however not correct. A Major who retired after these liberalisations is now entitled to a pension of Rs. 875 plus periodic relief of Rs. 275 i.e. a total of Rs. 1150 per month. As against this, a Major General who retired immediately before the above liberalisations is entitled to a higher pension of Rs. 1425 per month (pension Rs. 1050 and relief Rs. 375).

(b) Does not arise.

Board of Directors of Six Nationalised Banks

8175. SHRI CHANDRA PAL SHAILANI:

SHRI BHEEKHABHAI:

SHRI KRISHAN DATT SULTANPURI:

Will the Minister of FINANCE be pleased to state:

(a) whether the notification of Board of Directors of six Nationalised Banks out

of 20 Nationalised Banks is held up, if so, the reasons thereof;

(b) whether letters to the proposed Directors of six Nationalised Banks asking for their consent have been issued;

(c) if so, reason why delay in notification;

(d) whether any changes are contemplated in the construction of these Boards;

(e) if so, the reasons thereof and under which rules;

(f) whether any such changes have taken place in the past also and the details thereof even after obtaining the consent of the proposed Directors; and

(g) whether Government have proposed the names of SC/ST members on these boards, if so, their names and also the names of SC/ST members on the boards of Directors of other nationalised banks for which notification have already been issued?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (g). Government have already issued notifications constituting new Boards of Directors of 19 nationalised banks out of a total of 20 nationalised banks. Action is in progress to constitute the Board of Directors of the remaining one bank. The consent of the person proposed to be appointed as a Director is normally taken along with other declarations. Appointments of Directors are finally made by Government in accordance with the provisions of clause 3 of the Nationalised Banks (Management and Miscellaneous Provisions) Schemes, 1970, and 1980.

One non-official Director in each of the 17 out of 19 Boards of nationalised banks, which were constituted recently, belongs to Scheduled Caste or Scheduled Tribe. The names of these persons are indicated in the statement enclosed.

Statement

Statement showing names of Directors belonging to Scheduled Caste/Scheduled Tribe on the Boards of Directors of 17 Nationalised Banks.

S.No.	Name of the Bank	Name of the Director	Whether belongs to Scheduled Caste/Scheduled Tribes
1.	Central Bank of India	Shri Dayarambhai Jannadas Vaishnav	Scheduled Caste
2.	Bank of India	Shri Jaidev Baghel	Scheduled Tribe
3.	Punjab National Bank	Dr. Bhanu Prasad Pandya	Scheduled Caste
4.	Bank of Baroda	Shri Bhag Singh	Scheduled Caste
5.	Punjab and Sind Bank	Smt. Jamuna Solanky	Scheduled Caste
6.	Canara Bank	Dr. N.D. Kamble	Scheduled Caste
7.	United Bank of India	Shri Horen Jones R'Jeen	Scheduled Tribe
8.	Deccan Bank	Shri Kalidas Parmar	Scheduled Caste
9.	Syndicate Bank	Dr. Ishwar G. Chavan	Scheduled Caste
10.	Union Bank of India	Dr. K.D. Vasava	Scheduled Tribe
11.	Allahabad Bank	Shri Dinesh Chandra Barman	Scheduled Tribe
12.	Indian Bank	Shri A. Ponnudurai	Scheduled Tribe
13.	Bank of Maharashtra	Shri Ramesh Jivan Bansod	Scheduled Caste
14.	Indian Overseas Bank	Shri Ram Charan	Scheduled Caste
15.	Corporation Bank	Shri T. Babu Master	Scheduled Caste
16.	New Bank of India	Shri Daulat Ram Negi	Scheduled Tribe
17.	Oriental Bank of Commerce	Shri Narendra Pratap Singh	Scheduled Tribe

Acquisitions of the Property of Sanchaita for Equitable Distribution among Depositors

8176. PROF. RUP CHAND PAL: Will the Minister of FINANCE be pleased to state:

(a) whether the State Government of West Bengal has suggested to the Union Government the enactment of a law to enable the Centre for the acquisition of the property of the Sanchaita for equitable distribution among the depositors;

(b) if so, whether Government are going to introduce a Bill in this behalf in this session of Parliament;

(c) if not, the reasons therefor; and

(d) measures being thought of by the Central Government to protect the interest of the depositors of the Sanchaita?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (d). The State Government of West Bengal has forwarded a copy of a special law enacted in 1948 by the then State Government of Mysore for consideration whether a similar law could be enacted by the Central Government in relation to M/s Sanchaita Investments of Calcutta. This proposal, alongwith other matters arising out of recent judgement of the Hon'ble Supreme Court, is being examined, in consultation with the Ministry of Law.